

**THE HIGH COURT OF MEGHALAYA:
SHILLONG**

CIRCULAR

NO.HCM.II/03/2013/1747

Dated Shillong, the 31st May, 2021

The effect of the Circular dated 26th April 2021 shall stand extended till Monday, 14th June, 2021, or until further orders, whichever is earlier.

By Order,

REGISTRAR (JUDICIAL SERVICE)
Dated Shillong, the 31st May, 2021

Memo NO.HCM.II/03/2013/1747-A

Copy to: -

1. The Registrar-cum-PPS to the Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
2. The P.S to Hon'ble Mr. Justice Ranjit V. More, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
3. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
4. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
5. The Advocate General/Additional Advocate General, Meghalaya, Shillong for favour of kind information.
6. The P.A to the Registrar General, High Court of Meghalaya, Shillong for favour of kind information of the Registrar General.
7. All District & Session Judges, Meghalaya for favour of kind information and necessary action.
8. The Joint Registrar(Listing) cum OSD to the Hon'ble the Chief Justice, High Court of Meghalaya for favour of kind information.
9. The Central Project Co-ordinator, High Court of Meghalaya, Shillong for uploading the same in the Official Website.
10. The President/Secretary, High Court Bar Association, Shillong for kind information
11. The President/ Secretary, Bar Associations of all districts for kind information.
12. Office File.



REGISTRAR (JUDICIAL SERVICE)